

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2016  
ANSWERED ON:09.03.2015  
VIOLATION OF SAFETY PROCEDURES BY AIRLINES  
Adityanath Shri Yogi

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether any instances of violation of safety procedures by some airlines have come to the notice of the Directorate General of Civil Aviation during the last three years and the current year;
- (b) if so, the details thereof, airline-wise; and
- (c) the action taken by DGCA against these airlines?

**Answer**

Minister of CIVIL AVIATION (Shri Ashok Gajapathi Raju Pusapati)

- (a) and (b) Number of instances related to violation of safety procedures by airlines have come to the notice of Directorate General of Civil Aviation during surveillance, inspections, audits etc. The air-line wise details of such violation are attached as Annexure 'A'
- (c) Enforcement actions such as suspension, warning, cancellation, withdrawal of permit/certificate, licences, authorisation, approvals etc. were taken against the individuals/Airlines post holder. Details are attached as Annexure 'B'.